

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NAGRAJ ALLOYS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Nagraj Alloys Private Limited
2.	Date of incorporation of corporate debtor	11-11-2011
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51101MH2011PTC223836
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat no. 004, Maa Bambleshwari Apartment, Near Patidar Bhawan, Quetta Colony, Nagpur - 440008.
6.	Insolvency commencement date in respect of corporate debtor	02-01-2024
7.	Estimated date of closure of insolvency resolution process	30/06/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Prasad Kamalakar Dharap IBBI/IPA-001/IP-P00702/2017-18/11228
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: 47 "Prasad", New Ramdaspath, Nagpur, Maharashtra – 440 010 Email ID: dharp65@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: 47 "Prasad", New Ramdaspath, Nagpur, Maharashtra – 440 010 Email ID: cirp.napl@outlook.com
11.	Last date for submission of claims	16/01/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/ Physical Address: Plot No. 47, Prasad, New Ramdaspath, Nagpur – 440 010

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Nagraj Alloys Private Limited 02-01-2024.

The creditors of Nagraj Alloys Private Limited, are hereby called upon to submit their claims with proof on or before 16/01/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class {Nil} in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional : Prasad Dharap
Date and Place : 04-01-2024 at Nagpur



JAGAN'S SISTER TO JOIN CONGRESS SOON

New Delhi: Andhra Pradesh CM Y S Jagan Mohan Reddy's sister, YSR Telangana Party chief Y S Sharmila, is all set to join the Congress soon, sources said. ENS

SC guidelines for courts: Do not 'summon', PM unveils projects worth Rs 1,50 cr in Lakshadweep

'humiliate' govt officials as first resort... THE SUPREME COURT Wednesday cautioned courts against "routinely" summoning or "humiliating" government officials, laying down an elaborate set of guidelines that underlined the need to cultivate an "environment of respect".

and should not be directed as a routine measure," said the SOP. It said that presence of a government official may be directed in cases where the court is satisfied that specific information is not being provided or if the correct position is being suppressed or misrepresented.

said adding courts should, to the extent possible, also designate a specific time slot for appearance. "Government officials participating in the proceedings need not stand throughout the hearing. Standing should be required only when the official is responding to or making statements in court," said the SOP.

PRESS TRUST OF INDIA KAVARATTI, JANUARY 3

REACHING OUT to the people of the Muslim-dominated Lakshadweep, which witnessed massive protests by opposition parties against reforms introduced by his government, Prime Minister Narendra Modi Wednesday said the archipelago is small, but its heart is large.

cal area of Lakshadweep is small, the hearts of the people are as deep as the ocean," said Modi, who reached the islands Tuesday. He announced the development of a special plan for Lakshadweep under the Swadesh Darshan scheme, focusing on its unique attractions. Lakshadweep is emerging as a top cruise tourism destination, experiencing a five-fold increase in tourist visits compared to five years ago, he said.

Institute Management Committee, Of I.T.I. Aundh- Khatav, Dist. Satara.

Registration No. MAH/13697/Satara E-MAIL: iti.aundhkhatav@vvet.gov.in

TENDER NOTICE

We are inviting tenders from reputed and experienced civil contractors for toilet block renovation work, at I.T.I. Aundh- Khatav, Dist Satara, Maharashtra. Whole Responsibility of safeness during the work lies with contractor.

Table with 2 columns: Name of work, Sanctioned amount. Includes Toilet Renovation work for I.T.I. Aundh, EMD, and Tender form Fee.

Tender form is available in Office of the I.T.I. Aundh- Khatav, Dist. Satara, Maharashtra, from Dt. 04/01/2024 to Dt. 15/01/2024 during working hours.

S. TALEKAR & ASSOCIATES, Yashodhan complex, opp. Science College, 531 a sadar bazar, Satara - 415001, M. No. 9850584662

Pune Cantonment Board Govt. of India, Ministry of Defence, Golibar Maidan, Pune 411001

NOTICE INVITING E-TENDERS

Online E-Tenders (2nd call) are invited by Pune Cantonment Board, Golibar Maidan, Pune - 1 for the work of catching, sterilization, Immunization of stray Dogs in Pune Cantonment Area.

Table with 4 columns: Sr. No., Name of work, Earnest Money Deposit, Cost of Tender Form. Includes Work of catching, sterilization, Immunization of stray Dogs.

Sd/- CHIEF EXECUTIVE OFFICER PUNE CANTONMENT BOARD

INDIA SHELTER FINANCE CORPORATION LTD

REGD. OFFICE: 6TH FLOOR, PLOT NO. 15, INSTITUTIONAL AREA, SECTOR 44, GURGAON - 122002, HARYANA

PUBLIC NOTICE FOR TAKING DELIVERY OF MOVABLE ARTICLES

This public notice is issued in view of the fact that in spite of sending notice to the Borrowers/Co-Borrowers/Guarantor, India Shelter Finance Corporation Limited has not been able to communicate with the aforesaid borrower(s)/Co-borrower(s)/Guarantor(s) at their last address.

Table with 4 columns: LOAN ACCOUNT NO./AP No., NAME OF THE BORROWER/CO-BORROWER/GUARANTOR, Date of Demand Notice, Date of Physical Possession.

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NAGRAJ ALLOYS PRIVATE LIMITED

Table with 2 columns: RELEVANT PARTICULARS, Details. Includes Name of corporate debtor, Date of incorporation, etc.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Nagraj Alloys Private Limited 02-01-2024.

Kotak Mahindra Bank Limited

Registered Office: 27BKC, C-27, 6-Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400015

Whereas, the Undersigned Being The Authorized Officer of Kotak Mahindra Bank Ltd., Under The Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 (54 Of 2002) And In Exercise Of Powers Conferred Under Section 13(12) Read With Rule 3 Of The Security Interest (Enforcement) Rules 2002 Issued Demand Notices To The Borrowers As Detailed Hereunder, Calling Upon The Respective Borrowers To Repay The Amount Mentioned In The Said Notices Within All Costs, Charges And Expenses Till Actual Date Of Payment Within 60 Days From The Date Of Receipt Of The Same.

Table with 4 columns: Name And Address Of The Borrower, Details Of The Immovable Property, Date Of Possession, Type Of Possession. Lists various borrowers and their properties.

fincare LOAN AGAINST GOLD - AUCTION NOTICE ON 'AS IS WHERE IS' BASIS

The below mentioned borrower/s have been issued notices to pay their outstanding amounts towards the loan against gold facilities availed from Fincare Small Finance Bank Ltd. ("Bank").

E-Auction Branch Details (E-auction will be conducted by using Weblink https://egold.auctiontiger.net/)

Table with 4 columns: AKOLA, BHUSAWAL, AKOLA, BHUSAWAL. Lists auction details for various locations.

Classifieds SERVICES ASTROLOGY

Central Bank of India Regional Office : 2nd Floor, Oriental Building, LIC Square, Regional Office, Nagpur. 0712-2548500/2527678

E-AUCTION SALE NOTICE (UNDER SARFAESI ACT 2002)

APPENDIX-IV-A SEE PROVISO TO RULE 8(6) PUBLIC NOTICE FOR SALE OF IMMOVABLE PROPERTY/IES ON 24.01.2024

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

DESCRIPTION OF IMMOVABLE PROPERTIES/IES

Table with 7 columns: Branch, Name of Borrower & Guarantor, Amount of Demand & Date, Description of Immovable Properties, Date & Type of Possession, Reserve Price EMD Bid Increment Amt, Contact Number of Branch Manager.

STATUTORY 15 DAYS SALE NOTICES UNDER RULE 8(6) OF THE SARFAESI ACT, 2002

Borrowers/Guarantors/Mortgagors are hereby notified for sale of immovable secured assets towards realization of outstanding dues of secured creditors.

Date: 03/01/2024 Place: Nagpur Sd/- Authorized Officer Central Bank of India

"IMPORTANT" Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications.

